

ITEM NO.18

COURT NO.14

SECTION XI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SPetition for Special Leave to Appeal (C) No.3649/2023

[Arising out of impugned final judgment and order dated 12-12-2022 in RFA No. 193/2019 passed by the High Court of Kerala at Ernakulam]

CHERIYAN T. THACHETTU

Petitioner(s)

VERSUS

LEELAMMA THOMAS & ORS.

Respondent(s)

(IA No. 35536/2023 - EXEMPTION FROM FILING O.T.)

WITH

SLP(C) No. 5636/2023 (XI-A)

(FOR EXEMPTION FROM FILING O.T. ON IA 58903/2023)

Date : 11-12-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA

HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s)

Mr. Raghenth Basant, Sr. Adv.

Mr. P. S. Sudheer, AOR

Mr. Rishi Maheshwari, Adv.

Ms. Anne Mathew, Adv.

Mr. Bharat Sood, Adv.

Mr. Devadatt Kamat, Sr. Adv.

Mr. Abid Ali Beeran P, AOR

Mr. Harsh Pandey, Adv.

Mr. Saswat Adhyapak, Adv.

Ms. Namita Kumari, Adv.

For Respondent(s)

Mr. Roy Abraham, Adv.

Ms. Reena Roy, Adv.

Mr. Adithya Koshy Roy, Adv.

Mr. Mehull Jain, Adv.

Mr. Himinder Lal, AOR

Mr. Devadatt Kamat, Sr. Adv.

Mr. Abid Ali Beeran P, AOR

Mr. Harsh Pandey, Adv.

Mr. Saswat Adhyapak, Adv.

Ms. Namita Kumari, Adv.

Mr. Raghenth Basant, Sr. Adv.
Mr. P. S. Sudheer, AOR
Mr. Rishi Maheshwari, Adv.
Ms. Anne Mathew, Adv.
Mr. Bharat Sood, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Exemption Applications are allowed.
2. Having heard the learned Senior counsel appearing for the parties and having gone through the materials on record, we see no reason to interfere with the common impugned orders passed by the High Court.
3. The Special Leave Petitions are, accordingly, dismissed.
4. Pending applications, if any, also stand disposed of.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)
COURT MASTER (NSH)